

[Shri C. N. Viswanathan]

finding that they are guilty of serious offences. They have not taken any action, rather they are getting sympathies.

I would like to draw the attention of the hon. Home Minister and request that he should take immediate action against these persons found guilty by the Sarkaria Commission. He has informed the House that he would take action against these persons. Mr. Speaker, Sir, you had been a former Judge of the Supreme Court, you know how the culprits should be punished, but here these culprits have been left out for then months.

I, therefore, draw the attention of the hon. Home Minister for taking necessary action soon.

SHRI VAYALAR RAVI: Very good.

12.29 hrs.

(V) REPORTED ARREST OF A PERSON WITH LOADED REVOLVER TRYING TO MEET PRIME MINISTER AT UJJAIN

SHRI VASANT SATHE (Akola): With your kind permission, I would like to draw the attention of this House to a very serious matter of recent occurrence threatening the life of the Prime Minister Shri Morarji Bhai Desai himself.

It is reported that one Shri Ram Kumar Gupta was arrested in November last at Ujjain for having possessed a loaded revolver on him while trying to meet Shri Morarji Bhai Desai at the Circuit House at Ujjain.... (Interruptions)

DR. SUBRAMANIAM SWAMY (Bombay North-East): Add that also.

SHRI VASANT SATHE: This is in the report itself. I do not have to add anything, my dear Mr. Subramaniam.

AN HON. MEMBER: SWAMY....

SHRI VASANT SATHE: Yes, Swamy Subramaniam.

Shri Ram Kumar Gupta is a well-known RSS worker and had come to the Circuit House along with Shri Virendra Kumar Saklecha, the Education Minister of Madhya Pradesh...

SHRI VAYALAR RAVI: Future Chief Minister.

SHRI VASANT SATHE: Shri Hari Bhau Joshi and other well-known leaders of RSS and Shri Babu Lal Jain. Shri Ram Kumar Gupta was stopped by the police officer while trying to get entry to meet the Prime Minister. The Police have recovered a 32 bore pistol from Shri Gupta....

AN HON. MEMBER: fully loaded.

SHRI VASANT KUMAR: Surprisingly enough, the RSS leaders have managed to get Shri Gupta released from the Police custody without further action. That is the concern they have for the Prime Minister.

Sir, the matter relates to the security of the Prime Minister of the country and should not be hushed up in this manner. I would therefore, request the Home Ministry to fully investigate through the CBI the matter relating to the arrest and subsequent release of Shri Ram Kumar Gupta, an RSS worker.

If any organization were to be compared with the Anand Marg and its activities, this is a clear proof that the RSS alone could be compared with the Anand Marg: Carrying pistol to threaten the Prime Minister....

DR. SUBRAMANIAM SWAMY: Nobody can threaten the Prime Minister. He will never be cowed down.

SHRI VASANT SATHE: You will only kill him with something if you have your own way.... (Interruptions)

Therefore, this is a matter where I want you to direct the Government to inform the House what action they are

taking. Only then the House will feel re-assured that the Prime Minister's security is taken proper care of.

MR. SPEAKER: We take up legislative business.

SHRI VAYALAR RAVI: My point of order is, yesterday I had given Calling Attention notice regarding Peking broadcast. I saw on the notice board that three other Calling Attentions were admitted and my Calling Attention was put for to-day. To-day I found it missing. According to Rule 5 it will lapse if it does not come to-day. May I know the fate of this Calling Attention.

MR. SPEAKER: After the Calling Attention was balloted, the Minister of External Affairs informed me that he has to go along with the Prime Minister to Nepal and the question being a very important question he wanted personally to answer the question. Therefore I have listed that question for Monday.

SHRI C. M. STEPHEN (Idukki): I had sought your permission to raise the matter.

MR. SPEAKER: To-day I have given five.

श्री विजय कुमार मल्होत्रा : (दक्षिण दिल्ली) : अध्यक्ष महोदय, आपने नया रूल यह बनाया है कि जिस दिन आप एडमिट करेंगे, उसी दिन जितने मनाम होंगे, उन में से आप इन्क्लूड क रगे, उस का रिप्लाय कब होगा, रह बाद की बात है। इसलिए जो नाम एडमिट हुए हैं उनमें नया नाम नहीं जुड़ सकता है।

MR. SPEAKER: No, no. As it is it will come on Monday. All the 377 statements will be allowed (including yours). Not to-day. I selected, five.

MHRI C. M. STEPHEN: Just a minute.

MR. SPEAKER: Our minutes are very long minutes. We take up further consideration of the Bill. Shri Ravindra Verma.

(Interruptions)**

MR. SPEAKER: Please, don't record.

(Interruptions)

MR. SPEAKER: Please don't record.

Now we take up further consideration of the Bill. Shri Ravindra Varma.

12.33 h.rs.

PAYMENT OF BONUS (AMENDMENT BILL)—*contd.*

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): When the House passed on to other business on Wednesday I was referring to the concept of the bonus and the relation between the concept of the bonus and the coverage that the Act provides. I tried to point out that in spite of the fact that amendments to the Act earlier had empowered the State Governments i.e. the appropriate Governments to extend the coverage of the Act to establishments and undertakings employing less than 20 but not less than 10, the coverage had not been extended and I ask my hon. friends here to think about the reasons why in spite of legislation that enabled this possibility, the application of the Act was not extended. It is primarily because, as was pointed out the other day, there is a close connection between the extension of the coverage of the Act and the impact that this extension will have on the economic viability of undertakings. Sir, my hon. friend Shri Stepher to whom I have referred again and again said the other day that the concept of a deferred wage arises because of two factors, and I am entirely in agreement with him.